

Publication of Books on Speeches and Writings of Netaji Subhash Chandra Bose and Raja Ram Mohan Roy

4716. SHRI B. K. DASCHOW-DHURY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government propose to publish books on speeches and writings of Netaji Subhash Chandra Bose and Raja Ram Mohan Roy through National Book Trust of India in national and all regional languages; and

(b) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) National Book Trust, India, proposes to bring out biographies of Netaji Subhash Chandra Bose and Raja Ram Mohan Roy in the National Biography series in all the Indian languages. The biographies will include extract from their important speeches.

(b) Does not arise.

दिल्ली में उच्चतर माध्यमिक स्कूलों के कर्मचारियों की पदावनति के बारे में लम्बित मामले

4717. श्री यशपाल सिंह :

श्री अशोक लाल वेरवा :

श्री प० ला० वारूपाल :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली में उच्चतर माध्यमिक स्कूलों के कर्मचारी की पदावनती संबंधी कुछ मामले, अपील किये जाने के बावजूद भी गत 10 वर्षों से शिक्षा निदेशालय में विचाराधीन पड़े हैं;

(ख) यदि हां, तो उक्त मामलों की कुल संख्या कितनी है ;

(ग) इनमें से कितने मामले व्यायाम शिक्षकों से संबंधित हैं; और

(घ) उपर्युक्त सभी मामले निबटाने में विलम्ब होने के क्या कारण हैं?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त वरान): (क) से (घ). अपेक्षित सूचना दिल्ली प्रशासन से एकत्रित की जा रही है और यथा शीघ्र सभा-पटल पर रख दी जायेगी।

Heirloom Jewellery of Late Nawab of Rampur

4718. SHRI JYOTIRMOY BASU: SHRI INDRAJIT GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the so-called dynastic or heirloom jewellery of the late Nawab of Rampur lying in the vaults of the State Bank of India, New Delhi had at any time, after the death of the late Nawab of Rampur, been replaced, substituted, sold or tempered with; and

(b) if so, whether any action has been initiated against the concerned Government officials or against the officials of the State Bank of India, New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) The matter is under investigation.

(b) No occasion for such action has arisen.

Exemption from Wealth Tax for Heirloom Jewellery of Nawab of Rampur

4719. SHRI JYOTIRMOY BASU: SHRI INDRAJIT GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether exemption for the so-called dynastic or heirloom jewellery belonging to the late Nawab of Ram-

pur, under Section 5(1)(XIV) of the Wealth Tax Act, 1957 was given under the advice of the Ministry of Home Affairs on the basis that the list of heirloom or dynastic jewellery had been recognised by that Ministry prior to the commencement of the Wealth Tax Act, 1957;

(b) if so, whether any letter or order recognising the dynastic or heirloom jewellery was ever issued by that Ministry;

(c) whether the present Nawab of Rampur was advised by the Ministry of Home Affairs to approach the Ministry of Finance for recognition of the so-called dynastic or heirloom jewellery of the late Nawab of Rampur; and

(d) if so, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) On receipt of a petition from the present Nawab of Rampur, the Central Board of Direct Taxes after making necessary enquiries, were satisfied that seven items of jewellery were recognised as heirloom jewellery by the Central Government before the commencement of the Wealth Tax Act.

(b) While no letter was sent to the late Nawab, a letter was sent to the present Nawab when he asked for confirmation in 1966.

(c) and (d). The present Nawab of Rampur was advised to apply under the provisions of the Wealth Tax Act in case he intended to claim exemption for this jewellery under that Act.

Termination of Services of I.A.C. Officer

4720. SHRI MADHU LIMAYE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the relevant records about the activities of Shri O.P. Kapur, an I.A.C. officer formerly on

deputation to Nigeria, were before the I.A.C. Administration when the decision to promote him was taken;

(b) who was the officer/were the officers responsible for this promotion.

(c) whether any action had been taken against the officer/officers who promoted Shri O. P. Kapur despite the adverse reports against him by the Nigerian Commission;

(d) if not, the reason why no action has been taken; and

(e) whether the letter terminating the services of Shri O.P. Kapur has mentioned the ground for this and, if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Indian Airlines had no adverse information about Shri O. P. Kapur when it was decided to promote him in March, 1967. Shri Kapur was selected for promotion by a Recruitment Board of the Corporation and his appointment was approved by the Chairman.
(c) and (d). Do not arise.

(e) Shri Kapur's services were terminated under rule 13 of the Corporation's Service Rules according to which the services of an employee are terminable on 30 days' notice on either side, or basic pay in lieu, without assigning any reasons.

Tourists from West Germany Visiting India

4721. SHRI K. LAKKAPPA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the total number of tourists from West Germany who visited India during the last three years, year-wise;

(b) in how many cases of such visits, Government had to expel the tourists because of their subversive activities; and